

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

27. C.P.(IB)-420(MB)/2021

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 28.06.2024**

NAME OF THE PARTIES:- Union Bank of India
V/s
Abhijit Rajan

Section: U/s 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Dhananjay Sud appeared for the RP through VC. Adv. Nausher Kohli a/w Adv. Durgaprasad Poojari appeared for the Respondent/Personal Guarantor. Adv. Aditya Mishra appeared for the Omkara ARC through VC. A reply has been filed. However, Counsel for the Petitioner states that the loan has been assigned to Omkara ARC and he is in the process of filing the substitution application. Let the substitution application be filed. Rejoinder, if any, to the reply filed by the Respondent/Personal Guarantor be filed. List this matter on **08.08.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)